

शेठ बख्त सिंह : क्या माननीय मंत्री महोदय यह बताने की कृपा करेंगे कि मैसूर से जो मायरन घोर का एक्सपोर्ट बन्द कर दिया गया है वह क्यों बन्द कर दिया गया है ?

सरदार स्वर्ण सिंह : मुझे पता नहीं है कि वहाँ से एक्सपोर्ट बन्द कर दिया गया है। वहाँ कई माइन्स हैं। पता नहीं आनरेबल मेम्बर किस माइन के मुताल्लिक पूछ रहे हैं।

Shri Dasappa: May I know what exactly is the foreign exchange content of this new scheme?

Sardar Swaran Singh: I will require notice and if a specific question is put, I will try to collect that information.

Shri Shivananjappa: What are the steps taken by the Government to minimise the cost of production of steel?

Sardar Swaran Singh: I do not know what reply he expects me to give. It is a continuous process to effect economies and the like—not that any new type of process is introduced. I cannot say that.

Shri Subodh Hasda: Is there any proposal for the production of stainless steel?

Sardar Swaran Singh: Not likely at Bhadravati.

Shri R. Ramanathan Chettiar: May I know whether the steel works here are treated as a unit in the private sector or the public sector?

Sardar Swaran Singh: It is owned by the Government of Mysore and I will leave it to find his own nomenclature.

Lubricating Oil

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*661. { **Shri Heda:**
Shri A. S. Saigal:
Shri Rameshwar Tantla:
Sardar Iqbal Singh:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that Government is examining the question of

producing indigenously all types of lubricating oil by importing certain specialised varieties of crude oil;

(b) whether the existing oil refineries of Burmah Shell and Stanvac do not produce specialised lubricating oil;

(c) whether Government have any proposal in this regard; and

(d) if so, their nature?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes, Sir.

(b) No, Sir.

(c) Not yet, Sir.

(d) Does not arise.

Shri Narayanankutty Menon: May I know whether the Government is aware that a large quantity of bye-products which could be utilised in the production of lubricating oils is wasted by the two refineries in Bombay?

Shri K. D. Malaviya: I do not know. But most of the lubricating oil is blended here in the country and only a very small quantity is imported.

Mr. Speaker: When an hon. Member asks whether so much is wasted or not, naturally the hon. Minister must be in a position to say what happens with respect to that.

Shri Narayanankutty Menon: All the petroleum answers are like that.

Mr. Speaker: The point is whether it can be utilised or not. The House is after all the supreme body which can give directions to the utilisation of these things.

Shri K. D. Malaviya: I could only give a mild hint. I do not think it is wasted. Therefore, I say that I do not know whether it is wasted. I am not sure that it is wasted.

Mr. Speaker: He says that it is wasted.

Shri K. D. Malaviya: It is a highly technical question. There are so many bye-products involved in it. If he puts a specific question about the bye-products which are likely to be

wasted and are being wasted, I may perhaps help him.

Mr. Speaker: The simple question is this: whether any of the bye-products—whatever is thrown out—is utilised for the manufacture of lubricating oil.

The Minister of Finance (Shri T. T. Krishnamachari): Sir, the position in regard to petroleum is that there are a number of bye-products, an enormous number of bye-products which could be utilised but the cost of utilisation of these products is very heavy. I do not know if the hon. Member is aware that in Britain they started a company for this purpose and the company is losing all along—more than eight or nine years. This matter has been gone into at one time by the various Ministries concerned including the Commerce and Industry Ministry—that is, the question of utilisation of the bye-products. We found that the cost of putting up an equipment is something colossal. Maybe, the total amount of bye-products that would go into the wastage, will not warrant the putting up of a costly plant. Even today in the refineries the gas goes into the air. Quite a lot of bye-products could be got out of it but it could not be done economically. So, it is no use asking us to give an answer which is nothing specific based on both economic and technical considerations.

Mr. Speaker: I think the House would have been satisfied if the hon. Minister merely said that they are not utilised for manufacturing lubricating oil. That is enough. If further question arises why they are not utilised and so on, I would disallow that question as it involves a long statement

Tribal Culture

*662. **Shri Sanganna:** Will the Minister of Education and Scientific Research be pleased to refer to the reply given to Unstarred Question No. 1051 on the 30th August, 1957 and state:

(a) whether any financial assistance has been given to Orissa for recording and conducting surveys of tribal

dance and music for the year 1957-58 in order to develop tribal culture and literature; and

(b) if so, to what extent?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) No, Sir.

(b) Does not arise.

Shri Sanganna: May I know whether any time is allotted for the broadcast of tribal music in the stations of the All India Radio which have large audience.

Dr. K. L. Shrimali: The hon. Member may put this question to the Minister of Information and Broadcasting.

Industrial Finance Corporation

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*663. { **Shri Biren Roy:**
Shri H. N. Mukerjee:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the auditors of the Industrial Finance Corporation have remarked that the provision for doubtful debts should be increased by nearly twenty-five per cent; and

(b) if so, what steps, if any, are being taken to ensure that loanees of the Corporation do not continue to default?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) The auditors in their report on the accounts of the Industrial Finance Corporation of India, for the year ended the 30th June, 1957, had stated that in their opinion, a further provision for doubtful debts of about Rs. 5,00,000 was desirable

(b) The cases for default are investigated in detail by the Corporation and appropriate remedial measures taken without delay. Further, an extra $\frac{1}{2}$ % interest is recoverable from the loanees in case of default. If the default persists and all